

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL,
PRINCIPAL BENCH

OA No.783/2001

New Delhi, this the 10th day of October 2001

HON'BLE SHIR GOVINDAN S. TAMPI, MEMBER (A)
HON'BLE SHRI SHANKER RAJU, MEMBER (J)

1. Dr. Praveen Gupta
S/o Shri C.P. Gupta
Junior Specialist
BJRM Hospital,
Jehangirpuri, Delhi.
R/o K-3/12, Model Town II,
Delhi-110009.
2. Dr. Arvind Kumar Keshri
S/o Shyri M.L. Keshri
Junior Specialist,
BJRM Hospital,
Jehangirpuri, Delhi.
R/o Type II, J-8,
Safdarjung Hospital Staff Quarters,
West Kidwai Nagar,
New Delhi-110023. Applicants
(By Advocates: Ms. Sunita R. Choudharie with
Shri K.N.R. Pillai)

V E R S U S

Govt. of NCT of Delhi
Through:
The Secretary (Medical)
Health & Family Welfare Department,
New Sachivalaya,
I.G. Indoor Stadium,
New Delhi-110 002.

... Respondent

(By Advocate: Shri Haryir Singh).

O R D E R (ORAL)

By Shri Govindan S. Tampi, Member (A) :-

In this case the relief claimed by the applicants have been granted by the respondents and the same is agreed to by the learned counsel for the applicants.

2. In this view of the matter, the present OA is ^{to be} become infructuous. The present OA is accordingly dismissed as become infructuous. No costs.

S. Raju

(Shanker Raju)
Member (J)

(Govindan S. Tampi)
Member (A)

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